

(e) the objective for keeping the prescription slip of patient by chemist?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No, currently, there is no Schedule HX in the Drugs and Cosmetics Rules, 1945.

(b) to (e) Do not arise.

Development of power plants by BHEL in Africa

2285. SHRI A. ELAVARASAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the State-owned Bharat Heavy Electricals Limited (BHEL) has decided to develop power plants in Uganda and Nigeria as part of India's plan to broaden economic engagement with African countries to secure access to oil and gas blocks in the African continent; and

(b) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Sir, Bharat Heavy Electricals Limited (BHEL) is presently not pursuing any business opportunity in Uganda and Nigeria as part of India's plan to broaden economic engagement with African countries to secure access to oil and gas blocks in the African continent.

(b) Not applicable in view of (a) above.

Paying of provident fund arrears by ONGC

2286. SHRI PRAVEEN RASHTRAPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry is aware about Order dated 28 October, 2011 under section 7-A of the EPF and MP Act, 1952 in the matter of M/s ONGC Mehsana wherein the ONGC as a principal employer was directed to pay Provident Fund amount within 15 days from the date of receipt of the same order;

(b) if so, the details thereof in the interest of poor workers; and

(c) whether the Ministry is aware that the amount thus demanded is ` 11,10,56,657/- the amount due to the workers is not small amount and hence the matter requires urgent actions at the highest level?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) An Order dated 28.10.2011 has been issued by Regional Provident Fund Commissioner (RPFC) to Oil and Natural Gas Corporation Limited (ONGC) regarding benefits to the contractual employees working in ONGC's Mehsana Asset between 1983 to 2011. Aggrieved with the Order, ONGC has filed a Review Petition for a fresh